

OFFICE ORDER NO. 95 OF 2021

Sub.: Constitution of "District Court, Gender Sensitization and Internal Complaints Committee" (DGSICC) under Rule 4 of the Gender Sensitization and Sexual Harassment of Women at the District Courts in the State of Maharashtra & Goa (Prevention, Prohibition and Redressal) Regulations, 2014.

- Ref.:** 1. The Gender Sensitization and Sexual Harassment of Women at the District Courts in the State of Maharashtra & Goa (Prevention, Prohibition and Redressal) Regulations, 2014 made by the Hon'ble High Court, vide its Notification No. Rule/P.1605/2015, dated 26th August, 2015 published in Extra Ordinary Government Gazette, Part-IV-C on 28th August, 2015.
2. High Court Letter No. B(Gen)-1001/2015/882, dated 22nd September, 2015.
3. This Office Order No.151 of 2019, dated 19th November, 2019.

In view of transfer and posting of Judicial Officers of this Court to other District Courts and vice-versa, the earlier Office Order No.151 of 2019, dated 19th November, 2019 under reference at Sr. No.3 in respect of constitution of "District Court Gender Sensitization and Internal Complaints Committee" (DGSICC) is hereby partially modified and following order is issued :

Sr. Nos.	Names of Members of Committee	Designation
1.	Smt. Bhangdiya Zawar S. R., Additional Chief Judge	Chairperson
2.	Smt. R. M. Kante, Judge	Member Secretary
3.	Smt. Snehal Modi, Advocate and Member of Bombay Advocates' Association, Small Causes Court, Mumbai.	Member